

धीरे राज्यों में भी बराबर स्तर को ऊंचा करने का प्रयत्न किया जा रहा है।

श्री बजराम सिंह में जानना चाहता हूँ कि क्या सही है कि जो फेल्योर होती है उसमें से ८० प्रतिशत ऐसी होती है जो सिर्फ अग्रेजी में होती है। यदि यह सही है तो क्या सरकार इस पर विचार कर रही है कि अग्रेजी की कम्प्लेसरी पढाई खत्म कर दी जाय, और यदि नहीं तो कम से कम अग्रेजी में इम्तहान लेना बन्द कर दिया जाय ?

डा० का० ला० श्रीमाली जी हाँ, यह सही है कि काफी लड़के अग्रेजी में अनुत्तीर्ण होते हैं, लेकिन स्तर को ऊंचा करने का यह कोई उपाय नहीं है कि अग्रेजी को बिल्कुल सेकेन्डरी स्कूलों में निकाल दिया जाय। बल्कि हम तो चाहते हैं कि अग्रेजी का भी स्तर इन स्कूलों में ऊंचा हो।

श्री बजराम सिंह आप इसे देना की जनता पर जबर्दस्ती योपना चाहते हैं ?

**Shri Tangamani.** The Conference has noted that there is poor attainment in mathematics, and has asked the Board of Secondary Education to investigate it. In view of this, may I know whether any time-limit is fixed for the Board to submit the results of its investigation?

**Dr K L. Shrimali.** No, Sir, No time limit has been fixed.

**Shri Harish Chandra Mathur.** May I know whether it is a fact that in certain States, the percentage of failure was as high as 70? Is it not a fact that the pointed attention of the hon Minister was drawn to the cause of the likely failures much earlier than this conference met? May I know whether any steps were taken at that time?

**Dr K. L. Shrimali:** As far as I am aware, in 1958-59, the average percentage was 52.1 and the percentages of different examining bodies ranged

from 44.5 to 67.2 per cent. It is true that the hon. Member had drawn my attention about one particular State and we had taken it up with the State Government.

**Shri Harish Chandra Mathur:** Is it not a fact that in that very particular State about which I drew the attention of the hon. Member, the percentage of failure is as high as 65 or 70?

**Dr. K. L. Shrimali:** May be, Sir.

#### Welfare of Government Employees' Families

\*88. { **Shri Vajpayee:**  
**Shri B C Mullick:**

Will the Minister of Home Affairs be pleased to state

(a) whether the Union Home Ministry has issued a circular to its employees warning them against any failure to look after the proper maintenance of their families

(b) whether this circular states that departmental action will be taken against any Government servant who neglects his wife and family,

(c) if so, the circumstances or facts which suggested recourse to the above steps, and

(d) the reponse to these instructions?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) to (c) Yes. A copy of the relevant order is laid on the Table of the House [See Appendix I annexure No 37]

(d) This Ministry has no information.

**Shri Vajpayee:** May I know the number of complaints against Government servants for failure to look after their families and whether the Government had tried to ascertain the causes for this failure?

**Shri Datar:** Certain instances had come to the notice of the Government that the family and wife were being

neglected. Therefore, Government considered it advisable to examine the whole question and issue this Office Memorandum.

**Shri Vajpayee:** In view of the fact that women enjoy equal rights with men and it is open for them to go to a court of law if they are badly treated, may I know why the Government thought it proper to interfere in a sphere which is strictly personal and private?

**Shri Datar:** This Memorandum has pointed out that in such cases, the Government servants would be acting in a manner unbecoming of a Government servant. If necessary, Government thought, some rules should be made and therefore, this permissive rule has been made.

**Shri Nath Pai:** Is it not a fact that the alleged neglect of families by Government employees is the result, not so much of callousness on their part but, of inadequate pay, poor living conditions and poor amenities given by the Ministry?

**Shri Datar:** No, Sir.

**Shri Vidya Charan Shukla:** What is the standard by which the Government is going to judge whether a Government servant has acted in an unbecoming manner? Is it not a fact that this might be used to harass and arbitrarily punish the Government servant by a superior officer?

**Shri Datar:** In such cases the usual procedure will be followed and it will not involve any harassment of persons who have not acted improperly.

**Shri C K. Bhattacharya:** May I know whether the Government recognise any obligation on the part of the Government servants to support their parents?

**Shri Datar:** That is a larger question but here we are considering the question of wife and family—dependent members.

**Shri C K. Bhattacharya:** Is it the opinion of the Government that parents are not dependent on their sons?

251(A) LSD—2

**Shri Datar:** May I point out to the hon. Member that there is a legal obligation and there is a moral obligation? In this case it is a legal obligation—not to neglect the family and one's wife. So far as parents are concerned, under the ordinary law of the land, it is a moral duty, except when there is some property.

**Shri C. K. Bhattacharya:** In our law as it is, will he kindly enlighten us whether there is a legal obligation to support one's parents?

**Shri Datar:** I did not follow.  
(Interruptions)

**Mr. Speaker:** He only wants to know if it has been made obligatory in the recent legislation enacted that a son should maintain his parents who are not able to maintain themselves.

**Shri Datar:** He knows the recent law and I need not expatiate on the law.

**Mr. Speaker:** Very well. Hon. Members will look into the law.

दिल्ली अध्यापक संघ

\*८६. पं० डा० ना० तिवारी क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या दिल्ली अध्यापक संघ ने यह मांग की है कि प्राथमिक और माध्यमिक शिक्षा की देखभाल के लिए एक परामर्शदात्री समिति बनाई जाय, और

(ख) यदि हा, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया हुई है?

**The Minister of Education (Dr K. L. Shrivastava):** (a) Yes, Sir.

(b) The matter is under consideration.

**Pandit D. N. Tiwari:** If any committee is formed what will be its position and functions? May I know whether any decision will be taken about that?